

Central Administrative Tribunal, Principal Bench

Original Application No.2371 of 2002

M.A.Nos.2135,2253 & 2254/2002

New Delhi, this the 31st day of October, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman

Hon'ble Mr. S.A.T. Rizvi, Member (A)

Dr. R.C. Agrawal
S/o Shri C.L. Agrawal,
R/o M-15, Andrews Ganj Exten.,
New Delhi-49

....Applicant

(By Advocate: Shri Jog Singh)

Versus

1. U.O.I. (Through Secretary
Department of Culture),
M/o Tourism and Culture,
Govt. of India,
Shastri Bhawan, New Delhi
2. Smt. Kasturi Gupta Menon,
Director General,
Archaeological Survey of India,
Janpath, New Delhi.
3. The Director General and Vice-Chancellor,
National Museum Institute of
History of Art,
Conservation & Museology,
National Museum,
Janpath, New Delhi

....Respondents

(By Advocate: Shri A.D.N. Rao, for respondent no.1
Shri R.N. Singh, for respondent no.2
Shri Shiv Ram, for respondent no.3)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

During the course of submission, it was pointed that this Tribunal does not have the jurisdiction pertaining to respondent no.3 (Director General, National Museum Institute of History of Art), which is a deemed University. Keeping in view the said contention, learned counsel for the applicant does not press the present application and states that he would be filing the

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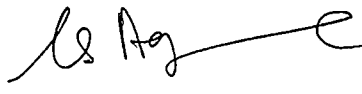
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necessary application in the appropriate court.

2. Without expressing any opinion on the merits of the case, the O.A. is dismissed as withdrawn.


(S.A.T. Rizvi)
Member (A)


(V.S. Aggarwal)
Chairman

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